

(10)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 160/89

~~XXXXXX~~

DATE OF DECISION 28.1.1993

Shri Dilip Namdev More Petitioner

Shri S.Paul Sundararajan Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Shri V.S.Masurkar Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice S.K.Dhaon, Vice Chairman

The Hon'ble Shri Ms. Usha Savara, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

S.K.Dhaon
Vice Chairman

NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

DA.NO. 160/89

Shri Dilip Namdev More ... Applicant

V/S.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice S.K.Dhaon
Hon'ble Member (A) Ms. Usha Savara

Appearance

Shri S.Paul Sundararajan
Advocate
for the Applicant

Shri V.S.Masurkar
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 28.1.1993

(PER: S.K.Dhaon, Vice Chairman)

The prayer is that the respondents may be directed to reinstate the applicant in service as M.T.Driver, Gr.II with retrospective effect from 1.7.1988.

2. A reply has been filed on behalf of the respondents.

3. The applicant is present in person along with his learned counsel. Shri Masurkar, learned counsel for the respondents states that keeping in view the fact that the applicant was in the employment of the respondents and he had not performed a satisfactory job as M.T. Driver, the respondents will give him a fresh employment as a Safaiwala w.e.f. 1.3.1993. The applicant accepts this offer.

4. In view of the offer of acceptance, the applicant does not press this application. It is, therefore, dismissed as not pressed.

5. There shall be no order as to costs.

Usha Savara
(MS. USHA SAVARA)
MEMBER (A)

S.K.Dhaon
(S.K.DHAON)
VICE CHAIRMAN